

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 89539 of 2018

(Arising out of Order-in-Appeal No. MKK/85/RGD APP/2018-19 dated 06.08.2018 passed by Commissioner of CGST, Central Excise & Service Tax (Appeals), Raigad.

M/s. Lafarge Aggregate & Concrete India Pvt. Ltd. **Appellant**

Equinox Business Park, Tower-3, East Wing,
4th floor, Bandra-Kurla Complex, LBS Road,
Kurla (W), Mumbai 400 070.

Vs.

Commissioner of CGST, Mumbai East **Respondent**

9th Floor, Lotus Infocenter,
Near Parel Station, Parel (E),
Mumbai 400 012

Appearance:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86019/2021**

Date of Hearing: 17.03.2021

Date of Decision: 17.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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